



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

Hearing by Video Conferencing

O.A. No.060/677/2021

Chandigarh, this the 6th day of July, 2021

HON'BLE SH. SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal,
Chandigarh Bench, Chandigarh)

HON'BLE SH. RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from his residence at Bangalore)

Keshar Singh Meena s/o Sh. Banwari Lal Meena aged 62 years Group C # H. No. 469/Chanderpuri Near DRM Office Complex, Ambala Cantt-133001.

....Applicant

(BY: Sh. Karnail Singh, Advocate)

Versus

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi-110001
2. Divisional Railway Manager/Personnel, DRM Office Complex, Northern Railway, Ambala Cantt (Haryana)-133001.
3. Sr. Divisional Financial Manager, DRM Office Complex, Northern Railway Ambala Cantt – 133001.

... .Respondents

O R D E R(Oral)

Per: SURESH KUMAR MONGA, MEMBER (J):

1. Sh. Karnail Singh, learned counsel for the applicant submitted that the applicant retired as Chief Office Superintendent after attaining the age of superannuation on



31.08.2020 and without there being any plausible reason, his retiral benefits have not been released by the respondents.

2. Learned counsel further submitted that aggrieved by the aforesaid inaction on the part of the respondents, the applicant submitted a representation dated 04.09.2020 (Annexure A-3) which was followed by another representation dated 26.12.2020 (Annexure A-4) on which no decision has been taken by the respondents upto now.

3. While invoking the jurisdiction of this Tribunal under Section 19 of the Administrative Tribunals Act, 1985, the applicant has prayed for issuance of a direction to respondents to decide his pending representations dated 04.09.2020 and 26.12.2020 (Annexures A-3 and A-4 respectively).

4. The argument of learned counsel for the applicant is that the applicant has a right to have considered his representation.

5. In the facts and circumstances of the case, without entering into the merits of the case, we deem it appropriate to dispose of the present Original Application at the admission stage itself.

6. Accordingly, the Original Application is disposed of with a direction to the Divisional Railway Manager, Northern Railway, Ambala Cantt to decide the applicant's pending representations dated 04.09.2020 and 26.12.2020 (Annexures A-3 and A-4 respectively) and pass a reasoned and speaking order in accordance with law. Before taking such a decision, the



applicant shall also be afforded an opportunity of hearing. The whole exercise shall be undertaken within a period of one month from the date of receipt of a certified copy of this order.

7. Ordered accordingly. However, there shall be no orders so as to costs.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

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